

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

OA 975 of 1996

Present : Hon'ble Mr. B.P. Singh, Administrative Member
Hon'ble Mr. N. Prusty, Judicial Member

Gopal Chandra Das

- VS -

S.E. Railway

For the Applicant : Mr. B.R. Das, Counsel
Mr. B.P. Manna, Counsel

For the Respondents: Mr. K.C. Saha, Counsel

Date of Order : 23-07-2002

ORDER

MR. B.P. SINGH, AM

When the case is taken up to-day, the Ld. Counsel for the ~~applicant~~ has produced ~~an~~ order dated 26-4-2002 passed in O.A. 460 of 1996 which was dismissed as withdrawn in reference to the order of the Hon'ble ~~Supreme Court~~ passed in Petition for Special Leave to Appeal (Civil No.18064 of 2000) in a case of Suresh Prasad & Ors. - Vs - Union of India & Ors. and submits that the Tribunal does not have jurisdiction in this matter and, therefore, he wants to withdraw the case.

2. Consequently, the application is dismissed as withdrawn with liberty given to the applicant to approach the appropriate forum for redressal of his grievance. No order as to costs.


Member (J)


Member (A)

DKN